

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No. 3444/Del/2019, A.Y. 2014-15**

<b>Navair International Pvt. Ltd.</b>	<b>Vs.</b>	<b>ACIT,</b>
<b>Guru Ravi Das Marg,</b>		<b>Circle-17(2)</b>
<b>Kalkaji, New Delhi</b>		<b>New Delhi</b>
<b>PAN : AAACN1005B</b>		

**(Appellant)**

**(Respondent)**

Appellant by : None

Respondent by : Sh.Mahesh Thakur,Sr.DR

Date of hearing : **28.05.2021**

Date of pronouncement : **28.05.2021**

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A)-15, New Delhi, dated 25.01.2019.

2. None appeared on behalf of the assessee at the time of virtual hearing.

The learned counsel for the assessee, vide its letter dated 06.03.2021, received

by hand, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 28<sup>th</sup> May, 2021.

Sd/-

**(AMIT SHUKLA)**  
**JUDICIAL MEMBER**

Binita

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

**(G.S. PANNU)**  
**VICE PRESIDENT**

By Order

Assistant Registrar,  
ITAT, Delhi